

Export of Bicycles through S.T.C.

7101. SHRI RAJDEO SINGH : Will the Minister of FOREIGN TRADE be pleased to state :

(a) whether there are bright prospects for export of bicycles; and

(b) if so, whether the export will be routed through the State Trading Corporation or independent organisation of bicycle manufacturers ?

THE DEPUTY MINISTER IN THE MINISTRY OF FOREIGN TRADE (SHRI A.C. GEORCE) : (a) Exports of bicycles and parts have bright future as will be seen from the rising trend of exports during the last three years, given below .—

1969-70	Rs. 4.67 crores
1970-71	Rs. 6.91 ..
1971-72 (estimated)	Rs. 8.50 ..

(b) Exports of bicycles and bicycle components are not canalised- Individual exporters as well as State Trading Corporation are free to export these items.

**Assignments to Retired Judges of
Supreme Court and High
Courts**

7102. SHRI SOMNATH CHATTERJEE : Will the Minister of LAW AND JUSTICE be pleased to refer to the reply given to Unstarred Question No. 395 on the 16th November, 1971 and state :

(a) in what manner and for what period the services of 36 retired Judges of the Supreme Court and the High Courts and were utilized and how many of them were Judges of High Courts and how many of the Supreme Court;

(b) the number of retired judges of the Supreme Court and the High Courts who have been given appointments or assignments during the period from 1st Aug. 1971 to 31st March, 1972, separately;

(c) whether the retired judges utilised by Government for various assignments receive any allowances or emoluments in addition to their entitlements as retired judges; if so, the rate thereof, and

(d) what were the terms and conditions of their appointments ?

THE MINISTER OF LAW & JUSTICE AND PETROLEUM & CHEMICALS (SHRI H.R. GOKHALE) : (a) A statement giving the information is laid on the Tables of the House. [Placed in Library. See No. LT—303/72]. Out of the 36 retired Judges, 29 were Judges of High Courts and 7 were Judges of the Supreme Court.

(b) The information is being collected and will be laid on the Table of the House.

(c) and (d). The principles to be followed in fixing the terms of re-employment of retired Judges of the Supreme Court and High Courts have been laid down by Govt., a copy of which is laid on the Table of the House [Placed in Library. See No. LT-3030/72]. The terms of re employment of the 36 retired Judges were fixed generally in accordance with the principles referred to.

**Shifting of Headquarters and Railway
Service Commission to Orissa
(South Eastern Railway)**

7103. SHRI CHINTAMANI PANIGRAHI : Will the Minister of RAILWAYS be pleased to state :

(a) whether Government have received any memorandum from the Chief Minister of Orissa for the shifting of the Headquarters of the South Eastern Railway and Railway Public Service Commission to Orissa and whether the Chief Minister of Orissa had also met him in this connection;

(b) whether Government have also received the Resolution unanimously passed by the Orissa Legislative Assembly for the shifting of the Headquarters of South Eastern Railway from Calcutta to Orissa; and

(c) if so, Government's reaction thereto?